

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 9-10-95

CP No. 80/95 (CA No. 514/92)

Amar Singh and Kailash Chand

.. Petitioner

VERSUS

Ramesh Tripathi and Others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For Applicant

.. Mr. Shiv Kumar

For Respondents

.. Mr. M. Bhandari

ORDER

PER HON'BLE GOPAL KRISHNA, VICE CHAIRMAN

Petitioners, Amar Singh and Kailash Chand have filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, on the ground that the respondents, by not paying the other complete dues admissible under rules pursuant to the direction of the Tribunal given in CA 514/92 (CA 303/89) dated 22-4-94 have willfully disobeyed the Tribunal's order and have committed contempt of court. The direction of the Tribunal reads as follows:

"In view of the above, we allow these applications partly and direct that the applicants who had all been promoted as Fireman 'B' prior to 1-6-81 and have been working on goods and passengers trains would be given the upgraded scale of Rs. 290-350 w.e.f. 1-6-81 with all consequential benefits. The arrears on this account shall be paid to them within four months of this order. Parties to bear their own costs."

Ann.A3 dated 30-11-94 is an order passed by the respondents indicating that the pay of the petitioner Amar Singh in the upgraded scale of Rs. 290-350 (R)

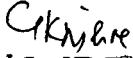
CA 514/92 was fixed w.e.f. 1-6-81 in terms of the direction

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of the Tribunal. Similarly, in the case of the other petitioner, Kailash Chand, his pay was refixed in the upgraded scale of Rs. 290-350 (R) w.e.f. 1-6-81 in terms of the Tribunal's direction. It is borne out by the reply of the respondents that the arrears of the difference of wages on the basis of pay fixation made vide Ann.A3 and Ann.B1 have also been paid to the petitioners in the month of April, 95 under receipts. No case of contempt is made out against the respondents.

2. This contempt petition is, therefore, dismissed. Notices issued are discharged.


(O.P. SHARMA)
Member (A)


(GOPAL KRISHN A)
Vice Chairman